



Central Electricity Regulatory Commission

4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110001

Phone : 23353503, FAX: 23753923

Petition No. 351/TL/2022

Dated: 7.2.2023

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14, 15, of the Electricity Act, 2003 (the Act) has been made by Gadag II-A Transmission Limited, 138, Ansal Chamber-II, Bhikaji Cama Place, New Delhi-110066 to establish Inter-State Transmission System for "Transmission Scheme for Solar Energy Zone in Gadag (1500 MW), Karnataka: Part A-Phase-II" on Build, Own, Operate and Transfer (BOOT) basis comprising of the following elements:

S. No.	Name of the Transmission Element	Scheduled COD from Effective Date
1.	Gadag PS - Koppal PS 400 KV (high capacity equivalent to quad moose) D/C Line	18 Months
2.	400 KV Line bays at Koppal PS: 2 nos. & 400 KV Line bays at Gadag PS: 2 nos. [for termination of Gadag PS Koppal PS 400 KV (high capacity equivalent to quad moose) D/C Line]	18 Months
3.	400/220 KV, 3x500 MVA ICT Augmentation at Gadag Pooling Station <ul style="list-style-type: none">• 400/220 KV, 500 MVA ICT-3 nos.• 400 KV ICT bays- 3 nos.• 220 KV ICT bays- 3 nos.• 220 KV line bays- 4 nos.• 220 KV Sectionalization bays- 1 sets• 200 KV Bus Coupler (BC) Bay- 1 nos.• 220 KV Transfer Bus Coupler (TBC) Bay-1 nos	18 Months

Note:

- i) Developer of Koppal PS shall provide space for 2 no. of 400 KV line bays at Koppal PS. for termination of Gadag PS-Koppal PS 400 KV (high capacity equivalent to quad moose) D/C Line.
- ii) Developer of Gadag PS under phase-I scheme shall provide space for augmentation of Gadag PS for above mentioned elements and space for ICT augmentation at Gadag pooling station.
2. The applicant has been selected as the Transmission Service Provider with the lowest levelized transmission charges of ₹ 245.43 million on the basis of the competitive bidding carried out by REC Power Development and Consultancy Limited (RECPDCL), in accordance with the Guidelines issued by the Central Government under Section 63 of the Act.
3. The Central Transmission Utility of India Limited vide its letter dated 14.12.2022 has recommended for grant of transmission licence to the applicant to establish the proposed transmission system.
4. Based on material available on record, the Commission has, vide order dated 6.2.2023 in Petition No. 351/TL/2022, proposed to issue transmission licence to the applicant for establishing the transmission system as noted in para 1 above.
5. A copy of the application, along with its annexures and enclosures, made by the applicant for grant of inter-State transmission licence to Gadag II-A Transmission Limited before the Commission can be accessed at the website www.renewpower.in or inspected by any person in the Commission's office by following the laid down procedure.
6. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the applicant, as aforesaid, be sent to the undersigned by 20.2.2023 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
7. The application shall be taken up for further hearing by the Commission on 22.2.2023. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary